

18

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P.NO.33/96 in OA.NO.484/94

Friday this the 5th day of December, 1997

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri P.P.Srivastava, Member (A)

Rajaram Ganesh Yadav

By Advocate Smt.K.U.Nagarkatti ... Applicant
v/s.

Union of India & Ors.

By Advocate Shri V.S.Masurkar ... Respondents

Tribunal's Order

In this case, the applicant is complaining that the respondents have committed contempt in respect of order passed by this Tribunal dated 7.11.1994.

2. We have heard both sides. The only direction passed on 7.11.1994 was directing the disciplinary authority to take a decision in the disciplinary matter within two months. We are informed that this period was subsequently extended from time to time. Now, it is brought to our notice that the disciplinary authority has since passed the final order dated 1.10.1997 in the disciplinary case. Now that the disciplinary authority has passed the final order and that is the only direction in the OA, there is no question of any contempt involved in this OA. However, the learned counsel for the applicant submitted that her client's retirement benefits are not yet settled.

• 2/-

19

: 2 :

The learned counsel for the respondents submitted that necessary steps have already been taken by the Government of Maharashtra for clearing the retirement benefits. We expect the respondents to expedite the matter.

3. In the result, the contempt petition is rejected. No costs.

(P.P.SRIVASTAVA)

MEMBER (A)

R.G.Vaidyanatha

(R.G.VAIDYANATHA)

VICE CHAIRMAN

mrj.

order/Judgement despatched
to Applicant/Respondent(s)
on 16/12/97

28/1/98